

National Company Law Tribunal


Allahabad Bench

CP No. 70/ALD/2017
CA No. 234/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2018

NAME OF THE COMPANY: Indian Overseas Bank v/s Rotomac Global Pvt. Ltd.

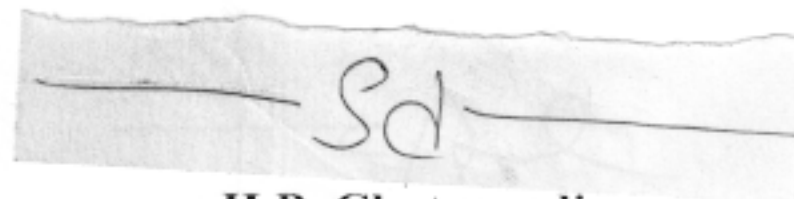
SECTION OF THE COMPANIES ACT/ I & B CODE: 7 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	VIKRAM BHALLA	Advocate	Indian Overseas Bank	
2.				

CP NO.70/ALD/2017, CA NO.234/2017

Sh. Vikram Bhalla, Advocate for the petitioner. The petitioner Indian Overseas Bank is directed to furnish proof of service or to issue a fresh notice to the respondent company under CIRP, which is still awaited.

Hence, the matter is further adjourned to 23rd March, 2018.



H.P. Chaturvedi,
Member (Judicial)

Dated:23.02.2018

Typed by:
Kavya Prakash Srivastava
(Stenographer)